

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-02-2024 AT 10:30 AM**

**IA (IBC) 492/2021 in Company Petition IB/203/2021**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Central Bank of India

...Petitioner

**VS**

Mr. K. Shashidhar & Kamineni Steels

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 492/2021**

Learned Counsel Mr. VVSN Raju along with Mr. Srikanth Rathi for applicant and Learned Counsel for the respondent present physically. Orders not pronounced.

Suo-moto re-opened, as clarification is required on limitation. At request of both sides for further hearing on limitation with a direction to both sides to file brief synopsis of submissions on the plea of limitation if not filed already. For clarification, matter adjourned to 27.02.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**